

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE**

IN

ORIGINAL APPLICATION NO. 21 of 2025 (WZ)

IN THE MATTER OF: -

MADHUKAR VISHNU GAIKWAD

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT

FOREST AND CLIMATE CHANGE

...RESPONDENT

Sl. No	Detail	Page No.	Annexure
1.	Reply affidavit on behalf of respondent no.1, ministry of environment, forest and climate change		
2.	A copy of S.O.1533 (E) dated 14.09.2006.		<u>Annexure R1/1</u>
3.	A copy of S.O. 3067(E) dated 13th June 2019.		<u>Annexure R1/2</u>
4.	A copy of S.O. 221(E) dated 18.01.2021		<u>Annexure R1/3</u>
5.	A copy of the Standard Terms of Reference dated 12.10.2018		<u>Annexure R1/4</u>
6.	A copy of MOM of EAC meeting dated 9 th March to 10 th March 2023		<u>Annexure R1/5</u>
7.	A copy of Environmental Clearance dated 19.04.2023 granted in favour of M/s. Shivneri Sugars Ltd		<u>Annexure R1/6</u>
8.	A copy of the MOM of EAC Meeting held on 21st – 23rd August, 2024		<u>Annexure R1/7</u>
9.	A copy of the Amendment in Environmental Clearance (EC) issued vide letter dated 28.10.2024.		<u>Annexure R1/8</u>

Date:

FILED BY-

(Advocate)

(For Respondent No.1)

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE**

MOST RESPECTFULLY SHOWETH: -

I, Dr. Purushottam Sakhare, S/o Shri Ramdas Sakhare, aged about 56 years, working as Scientist "E" in the Regional office of the Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEFCC), at Nagpur, the deponent herein does hereby solemnly affirm and state on oath as under: -

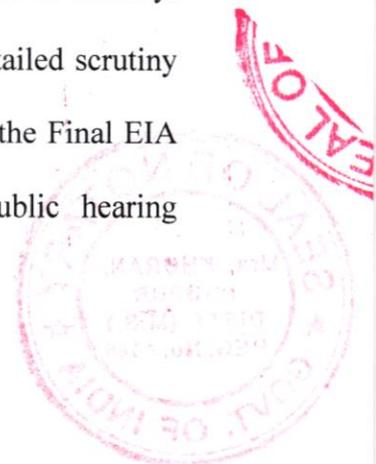
1. That I am duly authorized and competent to swear the present counter affidavit on behalf of MoEFCC.
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.

3. It is respectfully submitted that the instant Reply is filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.



4. It is humbly submitted that the Answering Respondent in the exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, has notified the Environment Impact Assessment (hereinafter referred as EIA) Notification, 2006 on 14.09.2006. **A copy of S.O.1533 (E) dated 14.09.2006 is annexed as Annexure R1/1.**

5. That, the EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the Expert Appraisal Committee (hereinafter referred as EAC) or the State Expert Appraisal Committee (hereinafter referred as SEAC) takes the decision on whether or not the Environmental Impact Assessment (hereinafter referred as EIA) Report has to be prepared for the proposed projects. Stage (2) is Scoping wherein the EAC for category 'A' projects and the SEAC for category 'B' projects determines detailed and comprehensive Terms of Reference (hereinafter referred as ToR) addressing all relevant environmental concerns for the preparation of an EIA Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage (3) relates to Public Consultation and has two components- (i) a public hearing, which is conducted by the concerned State Pollution Control Board at the project site or in its close proximity, explaining all possible environment impacts and measures proposed in EMP and (ii) obtaining written responses from other concerned persons who have a plausible stake in the environment aspects of the project or activity. Lastly, Stage (4) relates to the Appraisal of the Project wherein the detailed scrutiny by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations relating including public hearing



proceedings, submitted by the Project Proponent to the regulatory authority concerned for grant of environment clearance is conducted.

6. It is respectfully submitted that the EIA Notification of 2006 has decentralized the EC projects by categorizing the developmental projects into two categories, i.e., Category 'A' project and Category 'B'. The 'Category 'A' projects are appraised at the Central level by the EAC and Category 'B' projects are appraised at SEAC.
7. It is most humbly submitted that the distilleries Plant have been listed in the Schedule of the EIA Notification, 2006.

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
(a)	(1) (2)	(3)	(4)	(5)
5(g)	Distilleries	Molasses based Distilleries > 100 KLD Non-molasses based distilleries >200 KLD	Molasses based Distilleries < 100 KLD Non-molasses based Distilleries < 200 KLD	a. Except for the projects falling in item 5(ga) of this Schedule; b. Expansion of sugar manufacturing units or distilleries for production of ethanol, having Prior Environment Clearance (EC) for existing unit, to be used completely for Ethanol Blended Petrol (EBP) Programme only, as per self-certification in form of an affidavit by the Project Proponent, shall be appraised as category 'B2'



				<p>projects. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled”;</p>
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8. It is respectfully submitted that, in accordance with the provisions of the "EIA Notification No. S.O. 1533(E)" dated 14th September 2006, as amended vide Notification No. S.O. 3067(E) dated 13th June 2019, the proposed project is categorized under Activity 5(g)(i) – Distillery at the Central Level and 5(j) & 1(d) – Sugar Factory & Co-generation Plant at the State Level, under Category ‘B.’ In view of the fact that the Sugar Factory, Co-generation Plant, and Distillery are situated within the same premises as an integrated project complex, the entire proposal for the establishment of the aforementioned units was duly appraised by the MoEFCC, New Delhi, for the grant of Environmental Clearance (hereinafter referred as EC). **A copy**



of S.O. 3067(E) dated 13th June 2019 **has been annexed herewith as Annexure R1/2.**

9. It is further submitted that the Standard Terms of Reference were granted vide F. No. IA-J 11011/277/2018-IA-II(I) dated 12th October 2018. In accordance with S.O. 751(E) dated 17th February 2020, the validity of the ToR for the proposal was prescribed as four years. Moreover, in light of S.O. 221(E) dated 18th January 2021, the validity of the ToR issued in the present matter was extended until 11th October 2023. **A copy of S.O. 221(E) dated 18.01.2021 and Standard Terms of Reference dated 12.10.2018 granted in favour of M/s. Shivneri Sugars Ltd has been annexed herewith as Annexure R1/3 and Annexure R1/4, respectively.**
10. It is submitted that, initially the proposal was considered by the EAC (Ind-2) in its 17th Meeting held during 25th - 27th February 2020 wherein EAC deferred the proposal and desired certain requisite information/inputs out of which it was informed to PP that PH is not concluded / valid, the same shall be conducted again following the procedure mentioned in EIA Notification, 2006. Accordingly it was informed by the PP in EAC meeting dated 9th March to 10th March 2023 that the Public Hearing concerning the proposed project was re-conducted under the aegis of the Maharashtra Pollution Control Board on 3rd November 2022 at the project site, under the chairmanship of the Sub-Divisional Magistrate (SDM), Satara. The primary concerns raised during the said public hearing, along with the corresponding action plan, were duly deliberated upon in the EAC meeting dated 9th March to 10th March 2023. A copy of MOM of EAC meeting dated 9th March to 10th March 2023 **has been annexed herewith as Annexure R1/5.**



11. It is further submitted that the EAC, constituted in accordance with the provisions of the EIA Notification, 2006, and comprising domain experts in various fields, proceeded to examine the proposal submitted by the Project Proponent in the prescribed format, along with the EIA and Environmental Management Plan (hereinafter referred as EMP) reports prepared and submitted by a consultant accredited by QCI/NABET on behalf of the Project Proponent. The EAC duly noted that the Project Proponent had furnished an undertaking affirming that the data and information provided in the application and enclosures were true and correct to the best of their knowledge and belief and that no material fact had been suppressed therein. It was further noted that, in the event any part of the data or information submitted was subsequently found to be false or misleading, the proposal would be liable for rejection, and any EC granted would be revoked at the risk and cost of the Project Proponent. After detailed deliberations, the EAC recommended the proposal for the grant of EC. Consequently, EC was granted to the Project Proponent on 19th April 2023. **A copy of EC granted by the Ministry vide letter no. IA-J 11011/277/2018-IA-II(I) dated 19.04.2023 in favour of M/s. Shivneri Sugars Ltd. has been annexed herewith as Annexure R1/6.**

12. It is further submitted that, Project Proponent has applied for the Amendment in EC vide proposal number IA/MH/IND2/478330/2024 dated 31.07.2024 and the same was recommended by the EAC meeting held on 21st-23rd August, 2024. Subsequently, the Amendment of EC was granted by the Ministry vide letter no. IA-J-11011/277/2018-IA-II (I) dated 28.10.2024. **A copy of the Minutes of Meeting (MoM) of the EAC Meeting held from 21st-23rd August, 2024 along with the Amendment in EC issued vide letter dated 28.10.2024, has been annexed herewith as Annexure R1/7 and Annexure R1/8, respectively..**



13. Therefore, it is respectfully submitted that the present counter affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

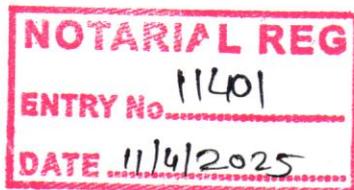
Dr. P. R. Sakhare
(डॉ. पी. आर. साखरे)
(Dr. P. R. Sakhare)
DEPONENT
वैज्ञानिक 'E' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, नागपुर- 440005
Regional Office, Nagpur-440005

VERIFICATION

Verified at Nagpur on 11th this day of April, 2025 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed there from.

Dr. P. R. Sakhare
DEPONENT

(डॉ. पी. आर. साखरे)
(Dr. P. R. Sakhare)
वैज्ञानिक 'E' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, नागपुर- 440005
Regional Office, Nagpur-440005



SWORN BEFORE ME ON 11th DAY OF April 2025 AT NAGPUR BY SHRI / SMT./ Ku Dr. P.R. Sakhare R/o NAGPUR WHO HAS BEEN IDENTIFIED BY SHRI / SMT. Arundhati Roy, ADVOCATE, NAGPUR

Arundhati Roy
NOTARY
GOVT. OF INDIA
(M.S.) INDIA



**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1324(B), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes/Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence.

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p>Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p>Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B I

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]
R. CHANDRAMOHAN, Jt. Secy.

APPENDIX I

(See paragraph – 6)

FORM 1**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc..)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
3.2	From any other causes		
3.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)**CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout)

		<ul style="list-style-type: none"> • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled. • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11.	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7).

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



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असाधारण

EXTRAORDINARY

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अधिसूचना

नई दिल्ली, 13 जून, 2019

का.आ. 1960(अ).—भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम(3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उप-धारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, प्रारूप अधिसूचना सं. का.आ. 387(अ), तारीख 24 जनवरी, 2019 द्वारा प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख से साठ दिनों के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

उक्त प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार कर लिया गया है;

वर्ष 2030 तक पर्यावरणीय सुरक्षाओं के साथ समझौता किए बिना पेट्रोल के साथ 20 प्रतिशत मिश्रण के लक्ष्य को पूरा करने हेतु जैव-ईंधनों के उत्पादन में वृद्धि पर जोर को ध्यान में रखते हुए आसवनियों और इथेनॉल भंडारण के लिए पर्यावरणीय मंजूरी की प्रक्रिया को युक्तिसंगत बनाना और उसमें शीघ्रता लाना आवश्यक है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) और उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में तारीख 14 सितंबर, 2006 द्वारा प्रकाशित उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में, अनुसूची में- (क) मद सं. 5(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:—

परियोजना/कार्यकलाप	अधिकतम सीमा के साथ श्रेणी		शर्तें, यदि कोई हों
	क	ख	
5	विनिर्माण/संविरचन		
“5(ख) आसवनी	शीरा आधारित आसवनियां > 100 केएलडी गैर-शीरा आधारित आसवनियां > 200 केएलडी	शीरा आधारित आसवनियां ≤ 100 केएलडी गैर-शीरा आधारित आसवनियां ≤ 200 केएलडी	सामान्य शर्तें लागू होंगी”;

(ख) मद सं. 6(ख) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ।

[फा.सं. आईए-जे-11013/55/2017.आईए.॥(1) भाग]

गीता मेनन, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् निम्नलिखित संख्याओं द्वारा इसमें संशोधन किया गया था:—

1. का.आ.1949(अ) , तारीख 13 नवम्बर, 2006;
2. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007
3. का.आ. 3067(अ), तारीख 01 दिसम्बर, 2009;
4. का.आ. 695(अ), तारीख 04 अप्रैल, 2011;
5. का.आ. 156(अ), तारीख 25 जनवरी, 2012;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012;
7. का.आ. 674(अ), तारीख 13 मार्च, 2013;
8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013;
10. का.आ. 2559(अ), तारीख 22 अगस्त, 2013;
11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014;
13. का.आ. 637(अ), तारीख 28 फरवरी, 2014;
14. का.आ. 1599(अ), तारीख 25 जून, 2014;
15. का.आ. 2601(अ), तारीख 07 अक्टूबर, 2014;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015;

19. का.आ. 811(अ), तारीख 23 मार्च, 2015;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015;
21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015;
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015;
26. का.आ. 141(अ), तारीख 15 जनवरी, 2016;
27. का.आ. 648(अ), तारीख 03 मार्च, 2016;
28. का.आ. 2269(अ), तारीख 01 जुलाई, 2016;
29. का.आ. 2944(अ), तारीख 14 सितंबर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016;
31. का.आ. 3999(अ), तारीख 09 दिसंबर, 2016;
32. का.आ. 4241 (अ) , तारीख 30 दिसंबर, 2016;
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018;
34. का.आ. 3977(अ), तारीख 14 अगस्त, 2018;
35. का.आ. 5733(अ), तारीख 14 नवंबर, 2018;
36. का.आ. 5736(अ), तारीख 15 नवंबर, 2018;
37. का.आ. 5845(अ), तारीख 26 नवंबर, 2018; और
38. का.आ. 345(अ), तारीख 17 जनवरी, 2019.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 13th June, 2019

S.O. 1960(E).—Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forest vide number S.O. 1533(E) dated the 14th September, 2006 was published in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 vide S.O. 387(E), dated the 24th January, 2019, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of the said notification in the Gazette of India;

Whereas, all objections and suggestions received in response to the said draft notification have been duly considered by the Central Government;

And whereas, there is a need for rationalising and expediting the environment clearance for distilleries and ethanol storage in view of the emphasis on increasing production of biofuels to meet the target of 20 percent blending with petrol by the year of 2030 without compromising the environmental safeguards.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.1533 (E), dated the 14th September, 2006, namely:—

In the said notification, in the SCHEDULE—(a) For item 5(g), and the entries relating thereto, the following item and entries shall be substituted, namely:—

Project/ Activity	Category with threshold limit		Conditions, if any
	A	B	
5	Manufacturing/Fabrication		
“5(g) Distilleries	Molasses based distilleries > 100 KLD	Molasses based distilleries ≤ 100 KLD	General Condition shall apply”;
	Non-molasses based distilleries >200 KLD	Non-molasses based distilleries ≤ 200 KLD	

(b) Item 6(b) and the entries relating thereto shall be omitted.

[F No.IA-J-11013/55/2017.IA.II(I) pt]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended vide the following numbers:—

1. S.O. 1949 (E) dated the 13th November, 2006;
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;

15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd February, 2015;
19. S.O. 811 (E) dated the 23rd March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016;
33. S.O. 3611(E) dated the 25th July, 2018;
34. S.O. 3977 (E) dated the 14th August, 2018
35. S.O. 5733 (E) dated the 14th November, 2018;
36. S.O. 5736 (E) dated the 15th November, 2018;
37. S.O. 5845(E) dated the 26th November, 2018; and
38. S.O. 345(E) dated the 17th January, 2019.



भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 201|
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नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

का.आ. 221(अ).— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्रास करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)_विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यताकी अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th January, 2021

S.O. 221(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) *vide* number S.O.1533(E), dated the 14th September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

"(ix). Notwithstanding anything contained above, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

"9A. Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27th November, 2020.

No.IA-J-11011/277/2018-IA-II(I)

Government of India
Minister of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110003
12 Oct 2018

To,

M/s SHIVNERI SUGARS LTD.
2nd floor, Shiv Pavillion, Near Ram Mandir, Sangli-Miraj Road, Sangli, Maharashtra,
Sangli-416416
Maharashtra

Tel.No.0233-2373885; Email:sushant.shivneri@gmail.com

Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- | | |
|---|--|
| 1. Proposal No.: | IA/MH/IND2/78167/2018 |
| 2. Name of the Proposal: | Shivneri Sugars Ltd. |
| 3. Category of the Proposal: | Industrial Projects - 2 |
| 4. Project/Activity applied for: | 5(g) Distilleries
5(j) Sugar Industry |
| 5. Date of submission for TOR: | 07 Sep 2018 |

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

**5(g): STANDARD TERMS OF REFERENCE FOR CONDUCTING
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR
DISTILLERIES AND INFORMATION TO BE INCLUDED IN EIA/EMP
REPORT**

A. STANDARD TERMS OF REFERENCE

1) Executive Summary

2) Introduction

- i. Details of the EIA Consultant including NABET accreditation
- ii. Information about the project proponent
- iii. Importance and benefits of the project

3) Project Description

- i. Cost of project and time of completion.
- ii. Products with capacities for the proposed project.
- iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other chemicals and materials required with quantities and storage capacities
- vi. Details of Emission, effluents, hazardous waste generation and their management.
- vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
- ix. Hazard identification and details of proposed safety systems.
- x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing (existing) operation of the project from SPCB shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*)
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

6) Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

7) Impact and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8) Occupational health

- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
- iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- iv. Annual report of health status of workers with special reference to Occupational Health and Safety.

9) Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

- 10)** Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

11) Enterprise Social Commitment (ESC)

- i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) 'A tabular chart with index for point wise compliance of above TOR.

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR DISTILLERIES

1. List of existing distillery units in the study area along with their capacity and sourcing of raw material.
2. Number of working days of the distillery unit.
3. Details of raw materials such as molasses/grains, their source with availability.
4. Details of the use of steam from the boiler.
5. Surface and Ground water quality around proposed spent wash storage lagoon, and compost yard.
6. Plan to reduce spent wash generation within 6-8 KL/KL of alcohol produced.
7. Proposed effluent treatment system for molasses/grain based distillery (spent wash, spent lees, condensate and utilities) as well as domestic sewage and scheme for achieving zero effluent discharge (ZLD).
8. Proposed action to restrict fresh water consumption within 10 KL/KL of alcohol production.
9. Details about capacity of spent wash holding tank, material used, design consideration. No. of piezometers to be proposed around spent wash holding tank.
10. Action plan to control ground water pollution.
11. Details of solid waste management including management of boiler ash, yeast, etc. Details of incinerated spent wash ash generation and its disposal.
12. Details of bio-composting yard (if applicable).
13. Action plan to control odour pollution.
14. Arrangements for installation of continuous online monitoring system (24x7 monitoring device)

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

**5(j): STANDARD TERMS OF REFERENCE FOR CONDUCTING
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR SUGAR
INDUSTRY INFORMATION TO BE INCLUDED IN EIA / EMP
REPORT**

A. STANDARD TERMS OF REFERENCE

1) Executive Summary

2) Introduction

- i. Details of the EIA Consultant including NABET accreditation
- ii. Information about the project proponent
- iii. Importance and benefits of the project

3) Project Description

- i. Cost of project and time of completion.
- ii. Products with capacities for the proposed project.
- iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other chemicals and materials required with quantities and storage capacities
- vi. Details of Emission, effluents, hazardous waste generation and their management.
- vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided.
- ix. Hazard identification and details of proposed safety systems.
- x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing Iexisting operation of the project from SPCB shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- xiv. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
 - i. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - ii. Details w.r.t. option analysis for selection of site
 - iii. Co-ordinates (lat-long) of all four corners of the site.
 - iv. Google map-Earth downloaded of the project site.
 - v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
 - vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
 - vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
 - viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
 - ix. Geological features and Geo-hydrological status of the study area shall be included.
 - x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
 - xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
 - xii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*)
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- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
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- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
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- 10)** Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

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- i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise

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Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) 'A tabular chart with index for point wise compliance of above TOR.

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR SUGAR INDUSTRY

1. Complete process flow diagram describing each unit, its processes and operation in production of sugar, along with material and energy inputs and outputs (material and energy balance).
2. Details on water balance including quantity of effluent generated, recycled & reused. Effort to minimize effluent is charge and to maintain quality of receiving water body.
3. Details of effluent treatment plant, inlet and treated water quality with specific efficiency of each treatment unit in reduction in respect to fall concerned / regulated environmental parameters.
4. Number of working days of the sugar production unit.
5. Details of the use of steam from the boiler.
6. Details of proposed source-specific pollution control schemes and equipments to meet the national standards.
7. Collection, storage, handling and transportation of molasses,
8. Collection, storage and handling of bagasse and press mud.
9. Flyash management plan for coal based and bagasse and action plan
10. Details on water quality parameter such as Temperature, Colour, pH, BOD, COD, Total Kjeldhal Nitrogen, Phosphates, Oil & Grease, Total Suspended Solids, Total Coli form bacteria etc.
11. Details on existing ambient air quality and expected, stack and fugitive emissions for PM10, PM2.5, SO₂*, NO_x*, etc., and evaluation of the adequacy of the proposed pollution control devices to meet standards for point sources and to meet AAQ standards. (*-As applicable)

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-2 SECTOR)**

Dated: 13.03.2023

**Meeting ID: IA/IND2/13456/09/03/2023
MINUTES OF MEETING OF THE EXPERT APPRAISAL COMMITTEE
(INDUSTRY-2 SECTOR PROJECTS)
HELD ON 09th -10th March, 2023**

**Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003
through Video Conferencing (VC)**

(i) Opening Remarks by the Chairman: The Chairman made hearty welcome to the Committee members and appreciated the efforts of the Committee. After opening remarks, the Chairman opened the EAC meeting for further deliberations.

(ii) Confirmation of minutes: The EAC, having taken note that final minutes were issued after incorporating comments received from the EAC members on the minutes of its Meeting (ID: IA/IND2/13448/23/02/2023) held on 23rd February, 2023 conducted through Video Conferencing (VC), confirmed the same. After welcoming the Committee Members, discussion on each of the agenda items was taken up ad-seriatim.

(iii) Details of the proposals considered during the meeting conducted through Video Conferencing (VC), deliberations made and the recommendations of the Committee are explained in the respective agenda items as under: -

09th March, 2023 (Thursday)

Agenda No. 01

Establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Nabhi (Bk.), Kopergaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd – Re-consideration of Environmental Clearance.

[IA/MH/IND2/78167/2018, IA-J-11011/277/2018-IA-II(I)]

The proposal was initially considered in 14 meeting of EAC held on 30th December 2019 to 01st January 2020 wherein project proponent vide email dated 31.12.2019 informed their inability to attend the EAC meeting and requested to defer the proposal. Based on the request of the project proponent, the Committee has decided to defer the proposal. The proposal was again considered by the EAC (Ind-2) in its 17th Meeting held during 25th - 27th February 2020 wherein EAC deferred the proposal and desired certain requisite information/inputs. Information desired by the EAC and responses submitted by the project proponent is as under:

No.	ADS by MoEFCC	Reply by PP
1.	PH is not concluded / valid, the same shall be conducted again following the procedure mentioned in EIA Notification, 2006.	<ul style="list-style-type: none"> ▪ The PH was re-conducted by MPCB on 03.11.2022 at Project Site; as per the provision of EIA Notification 2006. ▪ Details of PH - Newspaper advt. copy, PH attendance copy, dully signed Minutes of Meeting, PH Minutes forwarding letter to Ministry by MPCB are presented at the time of ADS Submission. ▪ Issues raised during PH, action plans and their budgetary provision is submitted in ADS Letter.
2	Surface water permission in true / attested English copy clearly mentioning validity and quantity of water withdrawal permitted.	<ul style="list-style-type: none"> ▪ Industry has applied to Irrigation Dept (ID)., Maharashtra for grant of permission to lift Fresh Water to the tune of 1,81,000 M³/Year from Krishna River vide Letter No. 02/2022-23 dated 27.04.2022. ▪ The same is scrutinized & processed by Executive Engineer, Krishna Irrigation Division Satara & recommended to Superintendent

No.	ADS by MoEFCC	Reply by PP
		<p>Engineer, Satara Irrigation Board, Satara.</p> <ul style="list-style-type: none"> ▪ The Superintendent Engineer has recommended & forwarded the application to Chief Engineer; Mantralaya, Mumbai. The application is under processing at Chief Engineer, Mumbai & it is expected that the final permission will be awarded within next 2 Months. ▪ Copy of application made to ID for withdrawal of fresh water and subsequent letters of recommendation for approval by EE & SE, Krishna Irrigation Division Satara are enclosed.
3	<p>Air quality impact prediction: incremental concentrations need to be revised / rechecked.</p>	<ul style="list-style-type: none"> ▪ Initially, in the EIA Report submitted, incremental GLCs were derived for one 200 TPH bagasse-based boiler (Sugar Factory & Cogen Plant) & 75 TPH Spentwash Incineration Boiler (Molasses Distillery). ▪ Model runs were presented for '3-field' ESPs (2 Nos.), 90 M Stack (200 TPH Boiler) and 82 M Stack (75 TPH Boiler) as APC equipment. ▪ During earlier EAC meeting; Hon. Committee Members suggested to go for '5-field' ESPs instead of the 3-field planned and conduct a revised GLC run for the new scenario. ▪ Also, now as per CPCB latest guidelines to achieve 50 mg/NM³ & 30 mg/NM³ for stack emissions, management planned to go for '5-field' ESPs instead of the 3-Field and revised GLC presented below. ▪ Before going for re-conducting of Public Hearing as directed by Hon. Committee during previous EAC meeting, it was observed that the earlier baseline data of 'October - November - December 2018' was going to get expired. As such, the data was validated by collecting fresh one season monitoring data which was presented during Public Hearing.
4	<p>Schedule 1 species are present in study area, kindly prepare a conservation plan and submit to DFO and upload both the documents in Form 2.</p>	<ul style="list-style-type: none"> ▪ WCP report submitted on 23.08.2021 in hard copy to 'PCCF; Nagpur'. ▪ Subsequently, during follow-up; as desired, WCP report forwarded thro' e-mail on 03.01.2023. ▪ Presently same is under scrutiny & evaluation. Industry will follow all directions that will be issued by PCCF & lower offices w.r.t. implementation of provisions in the WCP report.
5	<p>Land and land conversion documents to be</p>	<ul style="list-style-type: none"> ▪ Copy of land ownership documents like 7/12 & NA submitted with ADS.

No.	ADS by MoEFCC	Reply by PP
	uploaded.	
6	Site visit report from IRO; MoEFCC for status of existing project, activities started etc	<ul style="list-style-type: none"> ▪ As per direction by Hon. Committee regarding site visit report from the Regional Office of Ministry, Project Site Inspection was carried out on 15.10.2020 & report received on 07.12.2020. ▪ Following observations made during Site Inspection : ▪ It was observed that no equipment pertaining to 800 TCD is existing on the project site. ▪ At present only foundation of equipment, columns & old administration bldg. remained on site. ▪ No activities pertaining to current proposal were initiated at the project site.
7	Water balance and effluent management scheme shall be revised reducing the fresh water requirement (viz. zero fresh water requirement utilizing the water from sugar crushing) and with ZLD scheme (treatment system, incineration, etc).	<ul style="list-style-type: none"> ▪ As per the direction by Hon. Committee Members regarding ZLD of industry complex. We hereby commit the same.

The Project Proponent and the accredited Consultant M/s. Equinox Environments (I) Pvt. Ltd. (NABET certificate no. NABET/EIA/2124/SA 0177 and validity 10.10.2024) made a detailed presentation on the salient features of the project and informed that the proposal is for Environmental Clearance to the Establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).

As per the provision of "EIA Notification No. S. O. 1533 (E)" dated 14.09.2006 as amended vide Notification No S.O. 3067 (E); dated 13.06.2019, the proposed project is listed as activity 5(g)(i)-Distillery at Centre Level & 5 (j)& 1(d) – Sugar Factory & Co-generation Plant respectively; Category 'B' at State Level. As the Sugar Factory, Co-generation Plant & Distillery projects are located in same premises as an integrated project complex, the entire proposal of establishment of Sugar Factory, Co-generation Plant & Distillery is being

submitted at 'Ministry of Environment, Forests and Climate Change (MoEFCC); New Delhi' for grant of EC.

The details of products and capacity as under:

Industrial unit	Product & By-product	Quantity (MT/ M)
Sugar Factory (10,000 TCD)	Sugar (12%)*	36,000
	By-product	
	Molasses (4%)*	12,000
	Bagasse (30%)*	90,000
	Press Mud (4%)*	12,000
Co-Gen (60 MW)	Electricity (MW)	60
Distillery (200 KLPD)	RS / ENA / Ethanol	6,000
	By-product	
	CO ₂ Gas (MT/M)	4500
	Fusel Oil	12

Standard Terms of Reference have been obtained vide F. No. IA-J-11011/277/2018-IA-II(I) dated 12th October 2018. PP was informed that there is no litigation is pending against the project. As per SO 751 (E) dated 17.02.2020 the validity of ToR for the proposal is four years and considering SO 221 (E) dated 18.01.2021 validity of ToR issued is till 11.10.2023.

Public Hearing for the proposed project had been conducted by the Maharashtra Pollution Control Board on 03.11.2022 at Project Site chaired by SDM Satara. The main issues raised during the public hearing and their action plan:

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
1	<i>Shri Bharat Ghorpade; Khojewadi , Koregaon, Dist.: Satara.</i> After listening to all information in Presentation, it seems that there should be such a factory in other places also because there is no action that will have an adverse effect on environment. Everyone should note that said project is in the interest of the farmers.	<ul style="list-style-type: none"> ▪ Response: Appreciation of proposed project. The suggestion is noted. 	--

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
2	<p><i>Shri Shankar Kense; Pimpri Koregaon, Dist.: Satara.</i></p> <p>Now according to information given about environmental plans regarding proposed project in presentation, there will be no pollution problems here, hence this factory should be started asap. The commissioning of factory has been unnecessarily delayed. Sugarcane in this area is drying up & local people will get employment here. However, the factory should be started as soon as possible by giving immediate approval to factory.</p>	<p>▪ Response: Appreciation of proposed project. The suggestion is noted.</p>	--
3	<p>Mrs. Ranjana Vasant Bhosale; Pawarwadi, Tal: Koregaon, Dist.: Satara. I am APJ Abdul Kalam Teacher Award winning teacher. This factory should be started immediately because running of factory is the need of the people here</p>	<p>Response: Appreciation of proposed project. The suggestion is noted.</p>	--
4	<p>Shri Rahul Shivaji Nikam; Jaipur (Bk.), Tal.: Koregaon, Dist.: Satara. We are farmers staying next to the factory. Our 40-50 acre of agriculture land is adjacent to the factory compound. Although the Env. consultant here says there will be</p>	<p>Response: Env. Consultant said that the fear and concern expressed by you is valid as you live next door. Env. study is carried in radius of 10 km of project as mentioned in the Presentation. After granting consent, MPCB inspects factory from time to time.</p> <p>In every 6 months after</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented before commissioning of the Project, i.e. prior to procurement</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>no pollution, our wells are downstream of the factory. Hence Company Management should be careful. We request District Administration that we should not suffer any pollution from the factory in future. The road is being constructed on the side where our agriculture farm is. Due to movement of vehicles all the dust will spread. It will fly because of vehicles. So it should be taken care of.</p>	<p>obtaining EC, industry has to submit an up to date report to MoEFCC & MPCB. It will also be available on the internet. Similarly, it is mandatory to place a digital board on the door of the factory with the pollution standards showing the level of pollutants in the factory from time to time.</p> <p>OCMS will be connected to the CPCB server in New Delhi and at the MPCB board server. So, if there is a slight change in the pollution levels, there comes a notice from MPCB & CPCB. The entire project will be a ZLD Complex.</p> <p>So, the level of pollutants also has to be maintained within limits.</p> <p>Environment consultant further said that Environment Management cell will be established in the factory & similarly Environment Redressal cell will be made formed. Two days in a week will be fixed at which time the citizens have to submit written suggestions or objections in the box provided and a meeting will be held once every month at which time the suggestions raised will be considered & consulted.</p> <p>The entire project will be a ZLD Complex.</p> <p>Environmental consultant said that we are going to build paved roads in the premises and approach to Industry.</p>	<p>of CTO from MPCB. For approach road construction & maintenance Rs. 2 Cr. will be spent.</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
5	<p>Shri Vishnudas Madhavrao Kanasa; Pimpri Koregaon, Tal.: Koregaon, Dist.: Satara. This Factory has full support of all farmers in our village of Pimpri, Jaipur (Nhavi Bk) & all farmers in the area. But downstream of Project there is drinking water supply scheme of Pimpri village. Also there are many agricultural areas and small hamlet / bastis. However care should be taken not to have any adverse effect of pollution on water resources & agriculture in the future. Similarly the farmers of the villages of Pimpri here have given land to the project by taking a negligible price. Hence while providing job opportunities people from the family of affected villages should be given priority in employment</p>	<p>Response: Env. consultant said that your previous experience might not be good. But present Project Management firmly follows the promises as well as performance. 640 people can get direct employment in the project as shown in PPT & 90% will be local people given job opportunities in all cadres i.e. skilled, semiskilled & unskilled. Water from well of your family will not be polluted. MPCB representative do collect the water samples from wells from time to time. Also Env. Consultant do collect the water samples from different wells & do keep strict vigil on the activities of the project. Hence the well water will not be polluted. In this project the treated industrial effluent and domestic effluent will be recycled and reuse in the process. The proposed project is ZLD – Zero liquid Discharge.</p> <p>Action plan: Sp.wash of 1600 CMD will be concentrated in MEE @ 320 M³/D and incinerate in incineration boiler. Spent lees (274 CMD), condensate (1280 CMD) & Cooling & Boiler blow downs, DM backwash & lab & washing (172 CMD) will be treated in CPU. Treated effluent (1736 CMD) will be reused in process for achieving ZLD. Sugar Factory & Co-gen Plant effluent (692 CMD) & Domestic effluent (28 CMD) shall be treated in ETP & STP respectively and reused for GB there by achieving ZLD. Two separate ESPs as APCS will be provided to 200 TPH bagasse boiler (90 M stack) & 75 TPH incineration boiler (82 M stack).</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented before commissioning of the Project, i.e. prior to procurement of CTO from MPCB.</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
		Under proposed project, about 640 new workers will be appointed. Preference will be given to local peoples.	
6	<p>Shri Dayanand Arjun Nikam; Jaipur, Tal.: Koregaon, Dist.: Satara</p> <ol style="list-style-type: none"> 1. How the water supply of your factory and distillery is planned? 2. There is molasses based distillery Ethanol will be produced of 200 KLPD. How many litres of fresh water will be required per day in the project. 3. Do you have any data prepared regarding usage of water i.e. five lakh litres per day fresh water will be lifted? Then how much fresh water will be used per day in the project, how much spent wash will be generated from it, how much water will be removed from spentwash and how much treated water will be reused? 4. If the project is ZLD then whether written commitment will be given to Gram Panchayat office? Whether this condition will be included in the Environment 	<p>Response:</p> <ol style="list-style-type: none"> 1. Env. consultant informed that the project needs water. Prior permission of Irrigation Dept. will be obtained for lifting water. Sugarcane contains 70% water & same will also be used. Treated effluent in project will be recycled & reused in process. CPU will make recycle wastewater available & 75% water will be recycled. Hence requirement of fresh water is very less. 2. Env. consultant informed that in distillery unit, for production of 200 KL /Day, the requirement of fresh water is 550 M³/Day, which means around 5 Lakh Liters / Day fresh water will require. He informed that for the whole activities of the project the requirement of water is 25 Lakh Litres / Day. But only 5 lakh litres per day fresh water will be lifted. Requirement of remaining water will be fulfilled through water in sugarcane crop, treated effluent which will be recycled & reused in process. 3. At this moment MD of the project informed that this project is ZLD. Not a drop of water will be sent outside the factory. 4. Env. Consultant answered that ZLD condition is specified in the EC itself. Its copy will be made available to the Gram Panchayat Office. Similarly, the 	---

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Clearance?</p> <p>5. Project Proponent is going to bring water from outside for production activities So whether you are going to dig wells or bores and will use the water in the project area.</p> <p>6. Local 2-3 Gram Panchayats should be given written assurance that the project will not deplete water by digging new wells or taking bores from existing wells in the project. Because the villages of Pawarwadi, Pimpri, Velu, Jaipur in this area have suffered drought for the last 2-3 years till 2017. Afterwards all these four villages took lot of efforts in 2017-18 by using their own diesel the machines provided by the Government pumped the water. So the factory should not use the water here and the loss of the government and the people of the village should not suffer from drought again</p>	<p>said ZLD condition is added to the online monitoring system. Its every moment report will be connected to CPCB & MPCB server.</p> <p>5. Env. Consultant informed that for lifting of Gr. water prior permission of CGWA; an agency of GoI is mandatory. We will not use ground water. The Rainwater Harvesting will be implemented in the project for which storage tank will be provided. The water of 25,060 M³ will be stored by roof top RWH & 42,976 M³ will be by surface harvesting; total 68,073 M³ rain water will be stored in storage tank.</p> <p>6. Environmental consultant said that the suggestions have been noted. The factory will not use / pump any ground water.</p> <p>Action plan: After implementation of new project total water requirement will be 7,565 CMD, out of these 6,803 CMD (90%) will be recycled water from sugar cane condensate, Distillery CPU treated effluent & ETP & STP treated effluent, Harvested Rain Water and 752 CMD (10%) will be Fresh water. Fresh water requirement will be taken from Krishna river. Please refer reply under point No. 5 for the effluent generation & disposals.</p>	
7	Shri Shankar Eknath Thorat Residence Velu Tal Koregaon Dist.	<p>Response:</p> <p>Appreciation of proposed project.</p>	

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Satara</p> <p>Environmental Consultant of the project has given the presentation. Our only request is that what is shown in the presentation should be implemented. Gram Panchayat Velu supports this project and supporting letter will be submitted by the Gram Panchayat Velu.</p>	<p>The suggestion is noted.</p>	
8	<p>Shri Vishnu Shitole Residence Ambewadi Tal Koregaon Dist. Satara.</p> <p>This project should be started at the earliest</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
9	<p>Shri Laxman Krishna Ghorpade Residence Khojewadi Tal Koregaon Dist. Satara.</p> <p>The last five years have been a headache for the farmers. However this factory should be started as soon as possible the problem of farmers should be removed. It is a request that the people here should get employment and everyone should cooperate for that</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
10	<p>Shri Vilas Vithal Bhosale Residence Velu, Tal Koregaon Dist. Satara. We support the project</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	

Total land area required is 20.64 hectares. Greenbelt will be developed in total area of 6.88 hectares i.e., 33% of total project area. The estimated project cost is Rs. 620 Crores. Capital cost of EMP would be Rs. 236 Crores and recurring cost for EMP would be Rs. 23.5 Crores per annum. Industry proposes to allocate Rs. 8.00 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 640 persons as direct & indirect.

There is no presence of national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors. Reserve forests is at a distance of 1.45 Km from project site. Water bodies: Krishna River is at a distance of 9 Km in North to South direction.

Ambient air quality monitoring was carried out again at 8 locations during December – 2021- January – February 2022 and the baseline data indicates the ranges of concentrations as: PM_{10} (53.2-64.9 $\mu\text{g}/\text{m}^3$), $PM_{2.5}$ (16.1-29.9 $\mu\text{g}/\text{m}^3$), SO_2 (13.7-24.7 $\mu\text{g}/\text{m}^3$) and NO_x (16.1-29.8 $\mu\text{g}/\text{m}^3$) and CO (0.01-0.90 mg/m^3). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.164 $\mu\text{g}/\text{m}^3$, 0.039 $\mu\text{g}/\text{m}^3$, 6.59 $\mu\text{g}/\text{m}^3$ and 1.75 $\mu\text{g}/\text{m}^3$ with respect to PM_{10} , $PM_{2.5}$, SO_2 and NO_x . The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

Total fresh water requirement will be 613 M^3/day which will be met from Krishna River (Application has been submitted to Irrigation Department, Satara, Maharashtra dated 27.04.2022). Effluent generated from Sugar & Co-gen unit will be 692 M^3/day quantity will be treated through Proposed Effluent Treatment Plant of capacity 1000 KLPD. Raw spentwash generated after establishment of distillery will be @ 1600 CMD will be concentrated in MEE. Concentrated spentwash @320 CMD will be incinerate in incineration boiler. Other effluent generated after distillery establishment will be @ 1726 CMD in the form of lees, MEE condensate, cooling & boiler blowdown, lab & wash effluent. Same will be treated in CPU. Treated effluent will be fully recycled in process; ZLD will be achieved. STP of capacity 30 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid Discharge system and no effluent/treated water will be discharged outside factory premises.

Power requirement will be 23 MW and will be met from proposed 60 MW cogeneration power plant. 200 TPH bagasse fired boiler & 75 TPH Spentwash & Coal fired boiler will be installed. APCE as 2 separate ESPs with a stack of height of 90 M & 82 M will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm^3 & 30 mg/Nm^3 for the proposed 200

TPH & 75 TPH boiler respectively. 1000 KVA (2) DG sets will be used as standby during power failure and stack height (7 m) will be provided as per CPCB norms to the proposed DG sets.

Details of Process emissions generation and its management:

- Process emissions in the form of CO₂ shall be generated.
- After establishment of distillery, CO₂ @ 140 MT/D will be bottled and supplied to manufacturers of beverages /secondary uses.

Details of Solid waste/ Hazardous waste generation and its management:

a. Solid Waste:

- Sugar & Co-gen- Solid waste generated in the form of ETP sludge 20.7 MT/M; used as manure. Boiler ash 1800 MT/M; Used as manure.
- Distillery- Yeast sludge 1260 MT/M & CPU sludge 49.8 MT/M; used as manure, Boiler Ash 2760 MT/M; Brick making / Potash Recovery.

b. Hazardous Waste:

- Spent Oil - 0.5 MT/Yr,; to Forwarded to authorized re-processor.

Total land of 20.64 Hectares is under possession of the company and land use conversion has been completed vide letter no. Jamin/Bi-She /SR/02/2021 dated 02.02.2021. EAC found the information satisfactory.

Capital cost and recurring cost of EMP are given below:

No	Description	Cost Component (Rs. Lakhs)	
		Capital	Annual O & M
1	APC : ESP for Co-gen boiler – 1 Nos. (Stack Ht. 90 M) & Distillery incineration boiler along with ESP - 1 Nos. (Stack height 82 M), OCMS	Rs.7,000	Rs.700
2	WPC – Sp.wash Storage Tanks, MEE, CPUs, ETP, STP, OCMS	Rs.16,220	Rs.1600
3	Noise Pollution Control	Rs.50	Rs.10
4	Environmental Monitoring & Management	Rs.50	Rs.25
5	Occupational Health & Safety	Rs.100	Rs.20
6	Green Belt Development & Rain Water Harvesting	Rs.250	Rs.15
7	Fugitive Emissions Control: Approach Road Asphaltting / Concreting (Commitment of PH)	Rs.200	Rs.5

	Total	Rs.23,870	Rs. 2,375
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Details of CER with proposed activities and budgetary allocation:

No	CER Activity Details	Amt. (Lakhs)
1	Solar Photovoltaic Electricity Generation Systems (Total 1 MW) at Grampanchyat, School & PHC Buildings. 1000 KW X Rs.0.50 Lakh / KW = Rs. 500 Lakhs	Rs.500
2	Educational Infrastructure : Distance education infrastructure (Computers, Camera, Speakers, Wi-Fi connections and wiring; 5 Nos; Rs. 10 Lakhs), Safe Drinking Water supply infrastructure with water Filtration, RO & Disinfection (5 Nos.; Rs.15 Lakhs), Sanitary Facilities with Toilet Blocks (8 Seater), water tanks with all piping & fixtures, lighting & STP (3 Nos.; Rs. 50 Lakhs).	Rs. 75
3	Providing Solar Street Lights in nearby Villages with Gadget – 1 MS Pole, 18-20 W LED Lamp, Battery, Solar Panel, Wiring etc.= 350 Nos. X Rs.50,000/Nos. = Rs. 1,75,00,000/-	Rs. 175
4	Training to Local Youth for Skill & Knowledge Development for making them eligible as employees for the proposed project.	Rs. 50
	Total Amount (1.3% of CI Rs.620 Cr.)	Rs. 800 lakh

During deliberations, EAC discussed following issues:

- PP informed that NOC vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 was obtained from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC vide letter No SID/Admin-1/385/2023 dated 06.02.2023 was obtained from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC vide letter RS/A-2/7762/2019 dated 19.09.2019 was obtained from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction.
- PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises.
- Industry shall install air cooled condensers for the proposed 200 TPH boiler for reducing net fresh water requirement.
- EAC suggested to conduct periodic training sessions for the local youth who can be taken as employees. Accordingly, the PP agreed to allocate Rs. 50 Lakhs and the revised CER Plan informing that employment generation due to the proposed project will be 640 and out of this about 90% workers will be taken from residents of nearby villages.
- PP informed that the variation in results of parameters (TDS, Turbidity, Calcium, Magnesium, Hardness, Fluorides, Iron, Chlorides & Sulphates) observed during the two monitoring seasons (2018 & 2022) is quite obvious due to changes in stream flow rates, dilution in nalla discharge,

ingress of polluting discharges from the habitations & seasonal variations in the agricultural runoffs.

- PP informed that the reason for getting BOD detected in all the groundwater samples were collected from open dug wells which receive discharges through percolation & infiltration from nearby habitations, cattle sheds in the farms & agricultural runoffs. Moreover, at some wells; cloth washing, cattle washing and similar domestic activities were noticed. The discharges from said activities got mixed in the well water directly / indirectly which is the reason for organic pollution reflected through BOD.
- The Committee advised to increase Green Belt along plot boundary on South East owing to presence of human habitation in that direction. Accordingly, PP submitted revised layout incorporating the same.

The committee was satisfied with the response provided by PP on above information. Further, Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.

The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of Environmental Clearance.

The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended** the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms of conditions at Annexure: -

- (i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (ii). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
- (iii). PP shall ensure compliance of the conditions stipulated in NOC obtained vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC obtained vide letter No SID/Admin-1/385/2023 dated 06.02.2023 from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC obtained vide letter RS/A-2/7762/2019 dated 19.09.2019 from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction. PP shall construct RCC wall and 30 m thick greenbelt along natural drain and canal.
- (iv). NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the distillery activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and

Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.

- (v). Total fresh water requirement shall not exceed 613 m³/day, which will be sourced from Krishna River. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- (vi). The spent wash shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. The treated permeate will be reused in cooling tower water makeup and for molasses dilution. The RO rejects will be taken back to MEE. Treated effluent will be recycled/reused for make up water of cooling towers/process etc. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall ensure to implement Zero Liquid Discharge (ZLD) in existing and expansion of sugar factory and cogeneration plant including proposed Distillery.
- (vii). Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.
- (viii). ESP (5 field) with a stack of height of 90 M will be installed with the 200 TPH bagasse fired boiler for controlling the particulate emissions within the statutory limit of 50 mg/Nm³. ESP (5 field) with a stack of height of 82 M will be installed with the 75 TPH Spentwash & Coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NO_x emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.

- (ix). Boiler ash (2760 MT/M) will be used for brick manufacturing in proposed brick manufacturing plant inside plant premises. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.
- (x). CO₂ generated (140 MT/D) during the fermentation process will be bottled and supplied to manufacturers of beverages /secondary uses.
- (xi). PP shall allocate at least Rs. 1.0 Crore/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing.
- (xiii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (xiv). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
- (xv). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
- (xvi). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii). The green belt of at least 5-10 m width has already been developed in 6.88 hectares i.e., 33.0 % of total project area shall be maintained with

tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map.

- (xviii). PP proposed to allocate Rs. 8.00 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan. Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.
- (xix). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.
- (xx). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.
- (xxi). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.

- (xxiii). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

Agenda No. 02

Proposed Grain Based Distillery Capacity of 200 KLPD Fuel Ethanol along with 4.5 MW Co-Gen Power Plant located at Sy. Nos. 230, 231 & 232 of Gandepalli Village, Kanchikacherla Mandal, NTR District, Andhra Pradesh by M/s. Sentini Bio-Spirit Private Limited - Consideration of Environmental Clearance.

[IA/AP/IND2/418437/2023, IA-J-11011/126/2022-IA-II(I)]

The Project Proponent and the accredited Consultant M/s. AmplEnviron Private Limited (NABET CERTIFICATE No. NABET/EIA/2023/IA0061 valid till 23-10-2023) made a detailed presentation on the salient features of the project and informed that the proposal is for environmental clearance to the project for 200KLPD Grain based Ethanol plant and 4.5MW of cogeneration power plant (Fuel to be used as Coal/Biomass), to be installed in Sy. Nos. 230, 231 & 232 of Gandepalli Village, Kanchikacherla Mandal, NTR District, Andhra Pradesh by M/s. Sentini Bio-Spirit Private Limited.

As per the MoEF&CC Notification S.O. 2339(E), dated 16th June, 2021, a special provision in the EIA Notification, 2006-(Schedule 5 g(a), Category B2) is made, wherein for all applications made for Grain based distilleries with Zero Liquid Discharge producing ethanol; solely to be used for Ethanol Blended Petrol Programme of the Government of India shall be considered under B2 Category and appraised at Central Level by Expert Appraisal Committee (EAC) with condition that the project proponent shall file a notarized affidavit that ethanol produced from proposed project shall be used completely for EBP Programme.

The details of products and capacity as under:

S. NO.	NAME OF UNIT	NAME OF THE PRODUCT/ BY-PRODUCT	PRODUCTION CAPACITY
1	Distillery (Grains as Raw material) plant	Ethanol	200 KLPD
2	Co-generation power	Power	4.5 MW

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Ax. B

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

Environmental Clearance Letter

The Executive Director

SHIVNERI SUGARS LTD.

2nd floor, Shiv Pavillion, Near Ram Mandir, Sangli-Miraj Road, Sangli,
Maharashtra,, Sangli, Maharashtra-416416

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/MH/IND2/78167/2018 dated 11 Oct 2019. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23A022MH170404
2. File No.	IA-J-11011/277/2018-IA-II(I)
3. Project Type	New
4. Category	A
5. Project/Activity including Schedule No.	5(g) Distilleries
6. Name of Project	Shivneri Sugars Ltd.
7. Name of Company/Organization	SHIVNERI SUGARS LTD.
8. Location of Project	Maharashtra
9. TOR Date	12 Oct 2018

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/04/2023

(e-signed)
A N Singh
Scientist E
IA - (Industrial Projects - 2 sector)

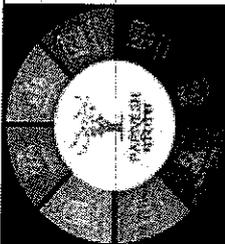
Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



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This has reference to your online proposal no. IA/MH/IND2/78167/2018 dated 11th October, 2019 for environmental clearance to the above-mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).

3. As per the provision of "EIA Notification No. S. O. 1533 (E)" dated 14.09.2006 as amended vide Notification No S.O. 3067 (E); dated 13.06.2019, the proposed project is listed as activity 5(g)(i)-Distillery at Centre Level & 5 (j)& 1(d) – Sugar Factory & Co-generation Plant respectively; Category 'B' at State Level. As the Sugar Factory, Co-generation Plant & Distillery projects are located in same premises as an integrated project complex, the entire proposal of establishment of Sugar Factory, Co-generation Plant & Distillery is being submitted at 'Ministry of Environment, Forests and Climate Change (MoEFCC); New Delhi' for grant of EC.

4. **The details of products and capacity as under:**

Industrial unit	Product & By-product	Quantity (MT/ M)
Sugar Factory (10,000 TCD)	Sugar (12%)*	36,000
	By-product	
	Molasses (4%)*	12,000
	Bagasse (30%)*	90,000
	Press Mud (4%)*	12,000
Co-Gen (60 MW)	Electricity (MW)	60
Distillery (200 KLPD)	RS / ENA / Ethanol	6,000
	By-product	
	CO ₂ Gas (MT/M)	4500
	Fusel Oil	12

5. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/277/2018-IA-II(I) dated 12th October 2018. PP was informed that there is no litigation is pending against the project. As per SO 751 (E) dated 17.02.2020 the validity of ToR for the proposal is four years and considering SO 221 (E) dated 18.01.2021 validity of ToR issued is till 11.10.2023.

6. Public Hearing for the proposed project had been conducted by the Maharashtra Pollution Control Board on 03.11.2022 at Project Site, which was presided by SDM Satara. The main issues raised during the public hearing and their action plan place at Annexure-I.

7. Total land area required is 20.64 hectares. Greenbelt will be developed in total area of 6.88 hectares i.e., 33% of total project area. The estimated project cost is Rs. 620 Crores. Capital cost of EMP would be Rs. 236 Crores and recurring cost for EMP would be Rs. 23.5 Crores per annum. Industry proposes to allocate Rs. 8.00 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 640 persons as direct & indirect.

8. There is no presence of national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors. Reserve forests is at a distance of 1.45 Km from project site. Water bodies: Krishna River is at a distance of 9 Km in North to South direction.

9. Ambient air quality monitoring was carried out again at 8 locations during December - 2021- January - February 2022 and the baseline data indicates the ranges of concentrations as: PM₁₀ (53.2-64.9 µg/m³), PM_{2.5} (16.1-29.9 µg/m³), SO₂ (13.7-24.7 µg/m³) and NO_x (16.1-29.8 µg/m³) and CO (0.01-0.90 mg/m³). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.164 µg/m³, 0.039 µg/m³, 6.59 µg/m³ and 1.75 µg/m³ with respect to PM₁₀, PM_{2.5}, SO₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. Total fresh water requirement will be 613 M³/day which will be met from Krishna River (Application has been submitted to Irrigation Department, Satara, Maharashtra dated 27.04.2022). Effluent generated from Sugar & Co-gen unit will be 692 M³/day quantity, which will be treated through Proposed Effluent Treatment Plant of capacity 1000 KLPD. Raw spentwash generated after establishment of distillery will be @ 1600 CMD, which will be concentrated in MEE. Concentrated spentwash @320 CMD will be incinerated in incineration boiler. Other effluent generated after distillery establishment will be @ 1726 CMD in the form of lees, MEE condensate, cooling & boiler blowdown, lab & wash effluent, which will be treated in CPU. Treated effluent will be fully recycled in process; STP of capacity 30 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid Discharge system and no effluent/treated water will be discharged outside factory premises.

11. Power requirement will be 23 MW, which will be met from proposed 60 MW cogeneration power plant. 200 TPH bagasse fired boiler & 75 TPH Spentwash & Coal fired boiler will be installed. APCE as 2 separate ESPs with a stack of height of 90 M & 82 M will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm³ & 30 mg/Nm³ for the proposed 200 TPH & 75 TPH boiler respectively. 1000 KVA (2) DG sets will be used as standby during power

failure and stack height (7 m) will be provided as per CPCB norms to the proposed DG sets.

12. Details of Process emissions generation and its management:

- Process emissions in the form of CO₂ shall be generated.
- After establishment of distillery, CO₂ @ 140 MT/D will be bottled and supplied to manufacturers of beverages /secondary uses.

13. Details of Solid waste/ Hazardous waste generation and its management:

a. Solid Waste:

- Sugar & Co-gen- Solid waste generated in the form of ETP sludge 20.7 MT/M; used as manure. Boiler ash 1800 MT/M; Used as manure.
- Distillery- Yeast sludge 1260 MT/M & CPU sludge 49.8 MT/M; used as manure, Boiler Ash 2760 MT/M; Brick making / Potash Recovery.

b. Hazardous Waste:

- Spent Oil - 0.5 MT/Yr,; to Forwarded to authorized re-processor.

14. Total land of 20.64 Hectares is under possession of the company and land use conversion has been completed vide letter no. Jamin/Bi-She /SR/02/2021 dated 02.02.2021. EAC found the information satisfactory.

15. During deliberations, EAC discussed following issues:

- PP informed that NOC vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 was obtained from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC vide letter No SID/Admin-1/385/2023 dated 06.02.2023 was obtained from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC vide letter RS/A-2/7762/2019 dated 19.09.2019 was obtained from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction.
- PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises.
- Industry shall install air cooled condensers for the proposed 200 TPH boiler for reducing net fresh water requirement.
- EAC suggested to conduct periodic training sessions for the local youth who can be taken as employees. Accordingly, the PP agreed to allocate Rs.

50 Lakhs and the revised CER Plan informing that employment generation due to the proposed project will be 640 and out of this about 90% workers will be taken from residents of nearby villages.

- PP informed that the variation in results of parameters (TDS, Turbidity, Calcium, Magnesium, Hardness, Fluorides, Iron, Chlorides & Sulphates) observed during the two monitoring seasons (2018 & 2022) is quite obvious due to changes in stream flow rates, dilution in nalla discharge, ingress of polluting discharges from the habitations & seasonal variations in the agricultural runoffs.
- PP informed that the reason for getting BOD detected in all the groundwater samples were collected from open dug wells which receive discharges through percolation & infiltration from nearby habitations, cattle sheds in the farms & agricultural runoffs. Moreover, at some wells; cloth washing, cattle washing and similar domestic activities were noticed. The discharges from said activities got mixed in the well water directly / indirectly which is the reason for organic pollution reflected through BOD.
- The Committee advised to increase Green Belt along plot boundary on South East owing to presence of human habitation in that direction. Accordingly, PP submitted revised layout incorporating the same.

The committee was satisfied with the response provided by PP on above information.

16. The proposal was considered by the EAC meeting ID: IA/IND2/13456/09/03/2023) held on 09th - 10th March, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Equinox Environments (I) Pvt. Ltd. (NABET Certificate no. : NABET/EIA/2124/SA 0177 and validity 10.10.2024), presented the case. The Committee **recommended** the project for grant of environmental clearance.

17. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

18. The Committee noted that the EIA/EMP report is in compliance of the ToR

issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of Environmental Clearance.

19. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

20. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Condition:

- (i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented as proposed in Annexure-II.
- (ii). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project.

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Conversion of land use (CLU) certificate shall be obtained before start of construction activities.

- (iii). PP shall ensure compliance of the conditions stipulated in NOC obtained vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC obtained vide letter No SID/Admin-1/385/2023 dated 06.02.2023 from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC obtained vide letter RS/A-2/7762/2019 dated 19.09.2019 from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction. PP shall construct RCC wall and 30 m thick greenbelt along natural drain and canal.
- (iv). NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the distillery activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
- (v). Total fresh water requirement shall not exceed 613 m³/day, which will be sourced from Krishna River. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- (vi). The spent wash shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. The treated permeate will be reused in cooling tower water makeup and for molasses dilution. The RO rejects will be taken back to MEE. Treated effluent will be recycled/reused for make up water of cooling towers/process etc. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall ensure to implement Zero Liquid Discharge (ZLD) in existing and expansion of sugar factory and cogeneration plant including proposed Distillery.

- (vii). Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.
- (viii). ESP (5 field) with a stack of height of 90 M will be installed with the 200 TPH bagasse fired boiler for controlling the particulate emissions within the statutory limit of 50 mg/Nm³. ESP (5 field) with a stack of height of 82 M will be installed with the 75 TPH Spentwash & Coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NOx emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.
- (ix). Boiler ash (2760 MT/M) will be used for brick manufacturing in proposed brick manufacturing plant inside plant premises. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.
- (x). CO₂ generated (140 MT/D) during the fermentation process will be bottled and supplied to manufacturers of beverages /secondary uses.
- (xi). PP shall allocate at least Rs. 1.0 Crore/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing.
- (xiii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

- (xiv). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
- (xv). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
- (xvi). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii). The green belt of at least 5-10 m width has already been developed in 6.88 hectares i.e., 33.0 % of total project area shall be maintained with tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map.
- (xviii). PP proposed to allocate Rs. 8.00 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure-III). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.
- (xix). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.
- (xx). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage

area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.

- (xxi). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.
- (xxiii). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

B. General Condition:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The

ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

21. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

25. This issues with the approval of the competent authority.

(A. N. Singh)
Scientist-'E'

Copy to: -

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai - 22
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

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6. The District Collector, District Satara, Maharashtra
7. Guard File/Monitoring File/Parivesh portal/Record File

(A. N. Singh)
Scientist-'E'
E-mail: aditya.narayan@nic.in
Tel. No. 11-24642176

Annexure -I**The main issues raised during the public hearing and their action plan:**

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
1	<p><i>Shri Bharat Ghorpade; Khojewadi , Koregaon, Dist.: Satara.</i></p> <p>After listening to all information in Presentation, it seems that there should be such a factory in other places also because there is no action that will have an adverse effect on environment. Everyone should note that said project is in the interest of the farmers.</p>	<p>▪ Response: Appreciation of proposed project. The suggestion is noted.</p>	--
2	<p><i>Shri Shankar Kense; Pimpri Koregaon, Dist.: Satara.</i></p> <p>Now according to information given about environmental plans regarding proposed project in presentation, there will be no pollution problems here,</p>	<p>▪ Response: Appreciation of proposed project. The suggestion is noted.</p>	--

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>hence this factory should be started asap. The commissioning of factory has been unnecessarily delayed. Sugarcane in this area is drying up & local people will get employment here. However, the factory should be started as soon as possible by giving immediate approval to factory.</p>		
3	<p>Mrs. Ranjana Vasant Bhosale; Pawarwadi, Tal: Koregaon, Dist.: Satara. I am APJ Abdul Kalam Teacher Award winning teacher. This factory should be started immediately because running of factory is the need of the people here</p>	<p>Response: Appreciation of proposed project. The suggestion is noted.</p>	--
4	<p>Shri Rahul Shivaji Nikam; Jaipur (Bk.), Tal.: Koregaon, Dist.: Satara. We are farmers staying next to the factory. Our 40-50 acre of agriculture land is adjacent to the factory compound. Although the Env. consultant here says there will be no pollution, our wells are downstream of the factory. Hence Company</p>	<p>Response: Env. Consultant said that the fear and concern expressed by you is valid as you live next door. Env. study is carried in radius of 10 km of project as mentioned in the Presentation. After granting consent, MPCB inspects factory from time to time.</p> <p>In every 6 months after obtaining EC, industry has to submit an up to date report to MoEFCC & MPCB. It will also be available on the internet. Similarly, it is mandatory to place a digital board on the</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented before commissioning of the Project, i.e. prior to procurement of CTO from MPCB. For approach</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Management should be careful. We request District Administration that we should not suffer any pollution from the factory in future. The road is being constructed on the side where our agriculture farm is. Due to movement of vehicles all the dust will spread. It will fly because of vehicles. So it should be taken care of.</p>	<p>door of the factory with the pollution standards showing the level of pollutants in the factory from time to time.</p> <p>OCMS will be connected to the CPCB server in New Delhi and at the MPCB board server. So, if there is a slight change in the pollution levels, there comes a notice from MPCB & CPCB. The entire project will be a ZLD Complex.</p> <p>So, the level of pollutants also has to be maintained within limits.</p> <p>Environment consultant further said that Environment Management cell will be established in the factory & similarly Environment Redressal cell will be made formed. Two days in a week will be fixed at which time the citizens have to submit written suggestions or objections in the box provided and a meeting will be held once every month at which time the suggestions raised will be considered & consulted.</p> <p>The entire project will be a ZLD Complex.</p> <p>Environmental consultant said that we are going to build paved roads in the premises and approach to Industry.</p>	<p>road construction & maintenance Rs. 2 Cr. will be spent.</p>
5	<p>Shri Vishnudas Madhavrao Kanasa; Pimpri Koregaon, Tal.: Koregaon, Dist.: Satara. This Factory has full support of all farmers in</p>	<p>Response: Env. consultant said that your previous experience might not be good. But present Project Management firmly follows the promises as well as performance. 640 people can get</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>our village of Pimpri, Jaipur (Nhavi Bk) & all farmers in the area. But downstream of Project there is drinking water supply scheme of Pimpri village. Also there are many agricultural areas and small hamlet / bastis. However care should be taken not to have any adverse effect of pollution on water resources & agriculture in the future. Similarly the farmers of the villages of Pimpri here have given land to the project by taking a negligible price. Hence while providing job opportunities people from the family of affected villages should be given priority in employment</p>	<p>direct employment in the project as shown in PPT & 90% will be local people given job opportunities in all cadres i.e. skilled, semiskilled & unskilled. Water from well of your family will not be polluted. MPCB representative do collect the water samples from wells from time to time. Also Env. Consultant do collect the water samples from different wells & do keep strict vigil on the activities of the project. Hence the well water will not be polluted. In this project the treated industrial effluent and domestic effluent will be recycled and reuse in the process. The proposed project is ZLD - Zero liquid Discharge.</p> <p>Action plan: Sp.wash of 1600 CMD will be concentrated in MEE @ 320 M³/D and incinerate in incineration boiler. Spent lees (274 CMD), condensate (1280 CMD) & Cooling & Boiler blow downs, DM backwash & lab & washing (172 CMD) will be treated in CPU. Treated effluent (1736 CMD) will be reused in process for achieving ZLD. Sugar Factory & Co-gen Plant effluent (692 CMD) & Domestic effluent (28 CMD) shall be treated in ETP & STP respectively and reused for GB there by achieving ZLD. Two separate ESPs as APCS will be provided to 200 TPH bagasse boiler (90 M stack) & 75 TPH incineration boiler (82 M</p>	<p>before commissioning of the Project, i.e. prior to procurement of CTO from MPCB.</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
		<p>stack).</p> <p>Under proposed project, about 640 new workers will be appointed. Preference will be given to local peoples.</p>	
6	<p>Shri Dayanand Arjun Nikam; Jaipur, Tal.: Koregaon, Dist.: Satara</p> <p>1. How the water supply of your factory and distillery is planned?</p> <p>2. There is molasses based distillery Ethanol will be produced of 200 KLPD. How many litres of fresh water will be required per day in the project.</p> <p>3. Do you have any data prepared regarding usage of water i.e. five lakh litres per day fresh water will be lifted? Then how much fresh water will be used per day in the project, how much spent wash will be generated from it, how much water will be removed from spent wash and how much treated water will be reused?</p> <p>4. If the project is ZLD then whether written commitment will be given to Gram Panchayat office? Whether this condition will be included in the</p>	<p>Response:</p> <p>1. Env. consultant informed that the project needs water. Prior permission of Irrigation Dept. will be obtained for lifting water. Sugarcane contains 70% water & same will also be used. Treated effluent in project will be recycled & reused in process. CPU will make recycle wastewater available & 75% water will be recycled. Hence requirement of fresh water is very less.</p> <p>2. Env. consultant informed that in distillery unit, for production of 200 KL /Day, the requirement of fresh water is 550 M³/Day, which means around 5 Lakh Liters / Day fresh water will require. He informed that for the whole activities of the project the requirement of water is 25 Lakh Litres / Day. But only 5 lakh litres per day fresh water will be lifted. Requirement of remaining water will be fulfilled through water in sugarcane crop, treated effluent which will be recycled & reused in process.</p> <p>3. At this moment MD of the project informed that this project is ZLD. Not a drop of water will be sent outside the factory.</p> <p>4. Env. Consultant answered that ZLD condition is specified in the EC itself. Its copy will be made</p>	---

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Environment Clearance?</p> <p>5. Project Proponent is going to bring water from outside for production activities So whether you are going to dig wells or bores and will use the water in the project area.</p> <p>6. Local 2-3 Gram Panchayats should be given written assurance that the project will not deplete water by digging new wells or taking bores from existing wells in the project. Because the villages of Pawarwadi, Pimpri, Velu, Jaipur in this area have suffered drought for the last 2-3 years till 2017. Afterwards all these four villages took lot of efforts in 2017-18 by using their own diesel the machines provided by the Government pumped the water. So the factory should not use the water here and the loss of the government and the people of the village should not suffer from drought again</p>	<p>available to the Gram Panchayat Office. Similarly, the said ZLD condition is added to the online monitoring system. Its every moment report will be connected to CPCB & MPCB server.</p> <p>5. Env. Consultant informed that for lifting of Gr. water prior permission of CGWA; an agency of GoI is mandatory. We will not use ground water. The Rainwater Harvesting will be implemented in the project for which storage tank will be provided. The water of 25,060 M³ will be stored by roof top RWH & 42,976 M³ will be by surface harvesting; total 68,073 M³ rain water will be stored in storage tank.</p> <p>6. Environmental consultant said that the suggestions have been noted. The factory will not use / pump any ground water.</p> <p>Action plan: After implementation of new project total water requirement will be 7,565 CMD, out of these 6,803 CMD (90%) will be recycled water from sugar cane condensate, Distillery CPU treated effluent & ETP & STP treated effluent, Harvested Rain Water and 752 CMD (10%) will be Fresh water. Fresh water requirement will be taken from Krishna river. Please refer reply under point No. 5 for the effluent generation & disposals.</p>	

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
7	<p>Shri Shankar Eknath Thorat Residence Velu Tal Koregaon Dist. Satara</p> <p>Environmental Consultant of the project has given the presentation. Our only request is that what is shown in the presentation should be implemented. Gram Panchayat Velu supports this project and supporting letter will be submitted by the Gram Panchayat Velu.</p>	<p>Response:</p> <p>Appreciation of proposed project.</p> <p>The suggestion is noted.</p>	
8	<p>Shri Vishnu Shitole Residence Ambewadi Tal Koregaon Dist. Satara.</p> <p>This project should be started at the earliest</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
9	<p>Shri Laxman Krishna Ghorpade Residence Khojewadi Tal Koregaon Dist. Satara.</p> <p>The last five years have been a headache for the farmers. However this factory should be started as soon as possible the problem of farmers should be removed. It is a request that the people here should get employment and everyone should cooperate for that</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
10	<p>Shri Vilas Vithal Bhosale Residence Velu, Tal Koregaon Dist. Satara. We support the project</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p>	

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No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
		The suggestion is noted.	

Annexure -II**Capital cost and recurring cost of EMP are given below:**

No	Description	Cost Component (Rs. Lakhs)	
		Capital	Annual O & M
1	APC : ESP for Co-gen boiler – 1 Nos. (Stack Ht. 90 M) & Distillery incineration boiler along with ESP - 1 Nos. (Stack height 82 M), OCMS	Rs.7,000	Rs.700
2	WPC – Sp.wash Storage Tanks, MEE, CPUs, ETP, STP, OCMS	Rs.16,220	Rs.1600
3	Noise Pollution Control	Rs.50	Rs.10
4	Environmental Monitoring & Management	Rs.50	Rs.25
5	Occupational Health & Safety	Rs.100	Rs.20
6	Green Belt Development & Rain Water Harvesting	Rs.250	Rs.15
7	Fugitive Emissions Control: Approach Road Asphaltting / Concreting (Commitment of PH)	Rs.200	Rs.5
	Total	Rs.23,870	Rs. 2,375

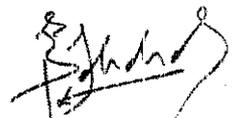
Annexure - III**Details of Extended EMP (CER) with proposed activities and budgetary allocation:**

No	CER Activity Details	Amt. (Lakhs)
1	Solar Photovoltaic Electricity Generation Systems (Total 1 MW) at Grampanchayat, School & PHC Buildings. 1000 KW X Rs.0.50 Lakh / KW = Rs. 500 Lakhs	Rs.500
2	Educational Infrastructure : Distance education infrastructure (Computers, Camera, Speakers, Wi-Fi connections and wiring; 5 Nos; Rs. 10 Lakhs), Safe Drinking Water supply infrastructure with water Filtration, RO & Disinfection (5 Nos.; Rs.15 Lakhs), Sanitary Facilities with	Rs. 75

216
65

	Toilet Blocks (8 Seater), water tanks with all piping & fixtures, lighting & STP (3 Nos.; Rs. 50 Lakhs).	
3	Providing Solar Street Lights in nearby Villages with Gadget - 1 MS Pole, 18-20 W LED Lamp, Battery, Solar Panel, Wiring etc.= 350 Nos. X Rs.50,000/Nos. = Rs. 1,75,00,000/-	Rs. 175
4	Training to Local Youth for Skill & Knowledge Development for making them eligible as employees for the proposed project.	Rs. 50
	Total Amount (1.3% of CI Rs.620 Cr.)	Rs. 800 lakh

T.C





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Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Industrial Projects - 2)



Minutes of EAC (Industry-2) Meeting meeting Industrial Projects - 2 held from 21/08/2024 to 23/08/2024

Date: 09/09/2024

MoM ID: EC/MOM/EAC/433006/8/2024
Agenda ID: EC/AGENDA/EAC/433006/8/2024
Meeting Venue: N/A
Meeting Mode: Virtual
Date & Time:

21/08/2024	10:30 AM	05:30 PM
22/08/2024	10:30 AM	05:30 PM
23/08/2024	10:30 AM	05:30 PM

1. Opening remarks

The Chairman made hearty welcome to the Committee members and appreciated the efforts of the Committee. After opening remarks, the Chairman opened the EAC meeting for further deliberations.

2. Confirmation of the minutes of previous meeting

The EAC, having taken note that final minutes were issued after incorporating comments received from the EAC members on the minutes of its Meeting (ID: EC/AGENDA/EAC/797852/7/2024) held on 25th – 31st July, 2024, conducted through Video Conferencing (VC), confirmed the same.

Member Secretary informed the Members of the EAC that they may declare their conflict of interest before appraisal of any proposal and recuse from the meeting and the same shall be explicitly recorded in the Minutes of the meeting. Further, it was also informed that in case it is revealed later that in spite of the conflict of interest the Member had participated in the appraisal of the proposal, the responsibility for the same lies with the concerned Member and it may result in removal from the membership of EAC. After welcoming the Committee Members, discussion on each of the agenda items was taken up ad-seriatim.

Dr. Sanjay Patil recused himself from the meeting before the deliberation of the proposal agenda no. 19.

3. Details of proposals considered by the committee

Day 1 -21/08/2024

			54, Village-Badhiwala, Ward-Gordhanpur, Tehsil & District-Muzaffarnagar, U.P.	
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3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the EAC in current meetings

<p>After detailed deliberations, EAC found the justification satisfactory. Committee recommended the proposal for amendment in ToR as requested by the project proponent.</p> <p>However, all other terms and conditions stipulated in existing ToR vide letter no. IA-J-11011/312/2023-IA-II(I) dated 21st August 2023 shall remain unchanged.</p>

3.8.5. Recommendation of EAC

Recommended

3.8.6. Details of Terms of Reference

3.8.6.1. Specific

Distilleries	
1.	N/A.

3.9. Agenda Item No 9:

3.9.1. Details of the proposal

Amendment in the existing EC 10000 TCD, new 60 MW Co-gen & 200 KLPD Molasses based distillery unit. by S HIVNERI SUGARS LTD. located at SATARA, MAHARASHTRA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/MH/IND2/478330/2024	IA-J-11011/277/2018-IA-II (I)	31/07/2024	Distilleries (5(g))

3.9.2. Project Salient Features

<p>The proposal is for amendment in the Environmental Clearance granted by the Ministry vide letter no. IA-J-11011/277/2018-IA-II(I) dated.19-04-2023 for the project. Establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).</p>
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The project proponent has requested for amendment in the environmental clearance with the details are as under;

#	Para of ToR/EC issued by MoEF & CC	Details as per the ToR/EC	To be revised/read as	Justification/reasons
1.	Point no.2 Page no.2 of 21	The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal. Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).	The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-Gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses (B/C-Heavy), sugar syrup/ Sugar cane juice based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal. Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).	In addition of sugar syrup/ Sugar cane juice in existing molasses based distillery unit broadening the raw material base. It will reduce the dependence on molasses (B/C-Heavy). Because of addition of these two feed stock options, the distillery will be able to sustain with respect to market or environmental volatility.
2.	Point No. 20, Page No. 6 of 21	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses (B/C-Heavy) sugar syrup/ Sugar cane juice based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-	

N/A

3.9.4. Deliberations by the EAC in current meetings

During deliberations, EAC discussed following issues:

The committee was satisfied with the response provided by PP on above information. Further, Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.

After detailed deliberations, EAC found the justification satisfactory. Accordingly, committee **recommended** the proposal for amendment in EC as requested by the project proponent with following additional conditions:

1. During off-season of the mill, excess condensate from sugar mill shall be made available for 30 days (considering the storage tank of 30 days capacity). Thus, the fresh water intake shall be only 18 KLD during the initial 30 days of the off-season. For remaining 120 days, the unit will require 803 KLD fresh water for B-heavy molasses and 966 KLD for C-heavy molasses, which shall be met from Krishna River.

2. During the Sugar crushing Season, entire treated water from the Sugar unit shall be utilized in the Distillery, reducing the freshwater demand to zero. No ground water recharge shall be permitted within the premises. Industry shall construct rainwater storage pond with capacity to store rainfall and the accumulated water to be used as fresh water thereby reducing freshwater consumption.

However, all other terms and conditions stipulated in existing EC vide letter no. IA-J-11011/277/2018-IA-II(I) dated 19th April, 2023 shall remain unchanged.

3.9.5. Recommendation of EAC

Recommended

3.9.6. Details of Environment Conditions**3.9.6.1. Specific****Distilleries**

- | | |
|----|--|
| 1. | <p>1. During off-season of the mill, excess condensate from sugar mill shall be made available for 30 days (considering the storage tank of 30 days capacity). Thus, the fresh water intake shall be only 18 KLD during the initial 30 days of the off-season. For remaining 120 days, the unit will require 803 KLD fresh water for B-heavy molasses and 966 KLD for C-heavy molasses, which shall be met from Krishna River.</p> <p>2. During the Sugar crushing Season, entire treated water from the Sugar unit shall be utilized in the Distillery, reducing the freshwater demand to zero. No ground water recharge shall be permitted within the premises. Industry shall construct rainwater storage pond with capacity to store rainfall and the accumulated water to be used as fresh water thereby reducing freshwater consumption.</p> |
|----|--|

3.10. Agenda Item No 10:**3.10.1. Details of the proposal**

Reliance Industries Limited – Increase in crude processing capacity from 33 MMTPA to 37 MMTPA due to expansion of Refinery at Reliance Industries Limited, Jamnagar under 7(ii)a of the EIA Notification 2006. by RELIANCE INDUSTRIES LIMITED JAMNAGAR located at JAMNAGAR, GUJARAT

Proposal For

Fresh EC

Proposal No

File No

Submission Date

Activity
(Schedule Item)



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File No.: IA-J-11011/277/2018-IA-II (I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 28/10/2024



To,

Sh. Sushant Shrimant Patil
M/s SHIVNERI SUGARS LTD.
A/p. Ganesh tekadi, Nhavi (Bk.), Tal. Koregaon, Dist. Satara, Maharashtra , Ganesh tekadi, Nhavi
(Bk.), SATARA, MAHARASHTRA, , 415511
sushant.shivneri@gmail.com

Subject: Establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL) – Consideration of amendment in Environment Clearance - reg.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/MH/IND2/478330/2024 dated 31/07/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A2501MH5433306A
(ii) File No.	IA-J-11011/277/2018-IA-II (I)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	5(g) Distilleries
(vi) Sector	Industrial Projects - 2
(vii) Name of Project	Amendment in the existing EC 10000 TCD, new 60 MW Co-gen & 200 KLPD Molasses based distillery unit.
(viii) Location of Project (District, State)	SATARA, MAHARASHTRA
(ix) Issuing Authority	MoEF&CC
(x) EC Date	25/09/2024
(xi) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. The Ministry of Environment, Forest and Climate Change has considered the above proposal for amendment in Environment Clearance granted by the Ministry vide letter no. IA-J-11011/277/2018-IA-II(I) dated 19.04.2023 for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s Shivneri Sugars Ltd. (SSL).

4. The project proponent has requested for amendment in environmental clearance with the details are as follows:

#	Para of ToR/EC issued by MoEF&CC	Details as per the EC	To be revised/ read as	Justification/ reasons
1.	Point no.2 Page no.2 of 21	The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal. Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).	The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-Gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses (B/C-Heavy), sugar syrup/ Sugar cane juice based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal. Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).	In addition of sugar syrup/ Sugar cane juice in existing molasses-based distillery unit broadening the raw material base. It will reduce the dependence on molasses (B/C-Heavy). Because of the addition of these two feedstock options, the distillery will be able to sustain with respect to market or environmental volatility.
2.	Point No. 20, Page No. 6 of 21	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses (B/C-Heavy) sugar syrup/ Sugar cane juice based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the	

			amendments therein, subject to compliance of the terms and conditions as under:-	
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5. During deliberations, EAC discussed the following issues:

PP shall submit a revised Water Balance for Sugar & Distillery with reduced water consumption.

The committee was satisfied with the response provided by PP on the above information. Further, the Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.

6. The proposal was considered by the EAC (Meeting ID: EC/AGENDA/EAC/433006/8/2024) meeting held on 21st – 23rd August 2024 in the Ministry.

7. After detailed deliberations, EAC found the justification satisfactory and recommended the proposal for amendment in EC as requested by the project proponent with the additional conditions.

8. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the proposed amendment for EC dated 19th April 2023 as stated above, for the establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).

9. However, all other terms and conditions stipulated in existing EC vide letter no. IA-J-11011/277/2018-IA-II(I) dated 19th April 2023 shall remain unchanged.

10. This issues with the approval of the Competent Authority.

Copy To

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032.
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32.
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai – 22.
5. Compliance and Monitoring Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
6. The District Collector, District Satara, Maharashtra.
7. Guard File/Monitoring File/Parivesh portal/Record File.

Annexure 1

Specific EC Conditions for (Distilleries)

1. Distilleries

S. No	EC Conditions
1.1	During the off-season of the mill, excess condensate from the sugar mill shall be made available for

S. No	EC Conditions
	30 days (considering the storage tank of 30 days capacity). Thus, the freshwater intake shall be only 18 KLD during the initial 30 days of the off-season. For the remaining 120 days, the unit will require 803 KLD fresh water for B-heavy molasses and 966 KLD for C-heavy molasses, which shall be met from Krishna River.
1.2	During the Sugar crushing Season, entire treated water from the Sugar unit shall be utilized in the Distillery, reducing the freshwater demand to zero. No groundwater recharge shall be permitted within the premises. Industry shall construct rainwater storage ponds with the capacity to store rainfall and the accumulated water to be used as fresh water thereby reducing freshwater consumption.

